

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

OA No. 63/92

Date of judgement: 26-2-93.

Between

Ch. Lakshmi Narayana Rao

: Applicant

And

1. The Chairman  
Railway Board  
New Delhi.

2. The General Manager,  
South Central Railway,  
Rail Nilayam  
Secunderabad.

3. The Chief Personnel Officer,  
South Central Railway,  
Rail Nilayam,  
Secunderabad.

4. The Deputy Chief Mechanical Engineer,  
South Central Railway, Guntupalli,  
Wagon Workshop, Guntupalli,  
Krishna district.

: Respondents

COUNSEL FOR THE APPLICANT

: Shri L. Lakshmi  
Narasimha

COUNSEL FOR THE RESPONDENTS

: Shri D. Gopal Rao

CORAM

Hon'ble Shri Justice V. Neeladri Rao, Vice-Chairman.

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the divn. Bench delivered by Shri R. Balasubramanian, Member (Admn.)

This application is filed by Shri Ch. Lakshmi Narayana Rao seeking a direction to the respondents to employ him in pursuance of the Railway Board circular No. E(NG)II/82/RC/1/95 dated 31-12-82/1-1-1983. It is

To

1. The Chairman, Railway Board, New Delhi.
2. The General Manager, S.C.Rly,  
Railnilayam, Secunderabad.
3. The Chief Personnel Officer, S.C.Rly,  
Railnilayam, Secunderabad.
4. The Deputy Chief Mechanical Engineer,  
S.C.Railway, Guntupalli, Wagon Workshop,  
Guntupalli, Krishna Dist.
5. One copy to Mr.L.Lakshminarasimha, Advocate, 16-11-20/13  
Saleemnagar, Hyd.
6. One copy to Mr.D.Gopal Rao, SC for Rlys, CA T.Hyd.
7. One spare copy.

pvm

Dent  
Salem  
12/3/83

his case that the Railways have acquired the land belonging to his wife. When he approached the respondents for employment, the same was denied to him on the ground that he did not approach them within the time stipulated in the said circular. (condition No. 3 of the circular).

Heard Shri K. Lakshmi Narasimha, learned counsel for the applicant and Shri Rajeswara Rao representing Shri D. Gopal Rao, learned counsel for the respondents.

The learned counsel for the applicant drew our attention to the fact that in several cases, the Railways themselves have not adhered to this condition and that this Bench has also directed the Railways for relaxation of this particular condition. Following the above, we direct the respondents to consider the case of employment of the applicant also, provided he has <sup>applied</sup> requisite qualifications for the <sup>job</sup> he has ~~sought~~ for. It is seen that there is no age limit indicated in this circular and hence it follows that age limit is relaxed for this purpose. The OA is disposed of thus with no order as to costs. The respondents are directed to offer the next available vacancy that becomes available in the direct recruits quota.

W<sup>2</sup>

(V. Neeladri Rao)  
Vice-Chairman

R. Balasubramanian

(R. Balasubramanian)  
Member (Admn.)

(Dictated in the open court)

(Dated 26th February, 1993)

NS

S/12/83  
Deputy Registrar (1)

TYPED BY

COMPARED BY

CHECKED BY

(3)

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY  
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 26 - 2 - 1993

~~ORDER~~ JUDGMENT :

R.P./C.P/M.A. No.

in

M.A. No. 63 | 92

T.A. No.

(W.P. No. )

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

